

Central Administrative Tribunal  
Principal Bench

**OA No.866/2016**

New Delhi, this the 27<sup>th</sup> day of March, 2017

**Hon'ble Mr. P.K. Basu, Member (A)**  
**Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

1. Jagan Nath Jha (P.O. (age 60years)  
S/o Late Uchit Naryan  
R/o H.No.36 Tigri  
Dr. Ambedkar Ngr. Sec.1, New Delhi-62        ...Applicant

(By Advocate: Ms. Sumedha Sharma)

Versus

1. Vice-Chairman, DDA  
Vikas Sadan, Delhi.  
New Delhi.
2. CEO, DJB  
Delhi Jal Board, Varunalya, Phase II  
Karol Bagh, Delhi, New Delhi.        ...Respondents

(By Advocate: Mr. M. S. Reen for R-1, Ms.Parija Marah for R-2)

**ORDER (Oral)**

**By Hon'ble Mr. P.K. Basu, Member (A):**

Counsel for the respondent no.2 has placed an order/circular dated 14.10.2016 granting first and second ACP to group-D employees transferred from DDA to DJB w.e.f. 01.04.2015.

Counsel for the applicant agrees that by the said order, the grievance of the applicant has been taken care of. The OA is, therefore, dismissed as having become infructuous with liberty to the applicant to approach the Tribunal, if any grievance still subsists in accordance with law.

**(Dr. Brahm Avtar Agrawal)**  
Member (J)

**(P. K. Basu)**  
Member (A)

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